

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 376 of 2020

IN THE MATTER OF:

Mr. Dhananjay Krishnanath Gaikwad **...Appellant**

Vs

ICICI Bank Ltd & Anr. **....Respondents**

Present:

For Appellant: Mr. Aditya A. Pande, Advocate

For Respondents: None

O R D E R
(Through Virtual Mode)

24.06.2020 Learned Counsel for Appellant Shri Aditya A. Pandey states that he has made efforts to serve notices in the Appeal but could not due to lockdown. He further states that Appellant is making efforts for settlement.

The Appellant has not corrected the cause title with regard to Respondent No. 2 as directed on 04.03.2020. The Appellant to do the needful. The Appellant to complete service of notices also. Learned Counsel for Appellant is permitted to get the necessary corrections done through Registered Clerk and for taking steps like payment of process fee etc. and complete service on Respondents.

List the Appeal **after four weeks.**

[Justice A.I.S. Cheema]
Member(Judicial)

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)